

Annexure - 4 Macro Infra Contractors Private Limited; CIRP commenced on 04.07.2023; List of creditors as on 08.08.2023 List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)													
S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Unity Small Finance Bank Limited	08.08.2023	₹ 114,250,250.81	₹ 114,250,250.81	Loan Facility	₹ 0.00	No	100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
1	Total		₹ 114,250,250.81	₹ 114,250,250.81		₹ 0.00		100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

Note :

- As per Regulation 14 of IBC 2016-  
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP / RP.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

8(1)  
A person claiming to be a financial creditor, other than a financial creditor belonging to a class of creditors, shall submit claim with proof to the interim resolution professional in electronic form in Form C of the Schedule-I:

8(2)(a)  
the records available with an information utility, if any; or

8(2)(b)  
(i) a financial contract supported by financial statements as evidence of the debt;  
a record evidencing that the amounts committed by the financial creditor to the corporate debtor under a facility has been drawn by the corporate debtor;

(ii) financial statements showing that the debt has not been paid; or

(iv) an order of a court or tribunal that has adjudicated upon the non-payment of a debt, if any.